

House the report together with the following papers shall be printed and circulated to the members of the House...."

MR. DEPUTY-SPEAKER: That will arise afterwards.

SHRI HARI VISHNU KAMATH: It will take time.

MR. DEPUTY-SPEAKER: The report has just been presented.

SHRI HARI VISHNU KAMATH: Direction No. 92 has not been complied with.

SHRI SHYAMNANDAN MISHRA: Sir, all these papers which are required to be presented to the House are already placed in the Library. So, that has been done. That requirement has been met. So, it is a question of presenting to the House a particular motion in a particular form and, with that, all the concomitants should be taken to have been complied with.

SHRI HARI VISHNU KAMATH: Direction No. 92 says:

"Along with the report...."

MR. DEPUTY-SPEAKER: That is what Mr. Mishra said. The papers that have been presented here—along with the report and evidence—include all the papers that are referred to by you. They are all there.

SHRI HARI VISHNU KAMATH: They should have been mentioned in the order paper. The Order paper seems to be defective.

MR. DEPUTY-SPEAKER: The order paper might not have detailed them but they are there.

14.31 hrs.

MATTERS UNDER RULE 377

- (i) CHARGES OF CORRUPTION AGAINST SHRI KANTIBHAI DESAI AND SOME MINISTERS REPORTED TO HAVE BEEN MADE BY THE FORMER HOME MINISTER.

SHRI VASANT SATHE (Akola): Sir, the credibility and integrity of the Leader of the House, Shri Morarjibhai Desai, as Prime Minister has been challenged and questioned by the former Home Minister, Shri Charan Singh, who has levelled serious charges of corruption against Shri Kantibhai Desai and other Ministers and charged the Prime Minister for shielding his son. The matter has assumed serious public importance in view of the fact that these grave charges have been levelled by no less a person than the former Home Minister who had access to the secret and important records of the Government. As such, unless all the charges are enquired into and cleared by a suitable authority, the moral authority of the Prime Minister to govern will be in question. It has been reported that several letters were exchanged between the Home Minister and the Prime Minister on the subject of corruption of the latter's son. Extracts of some of the letters have appeared in widely read sections of the Press. The Press reports though incomplete are highly scandalous and extremely damaging to the image of the Prime Minister and his government. It is, therefore, very essential that the people of this country should know the facts of the matter. I would, therefore, appeal to the Prime Minister and the former Home Minister to clarify the position.

I have added one more sentence.

MR. DEPUTY-SPEAKER: It is not there. You cannot add anything.

SHRI VASANT SATHE: I have already conveyed.

MR. DEPUTY-SPEAKER: I do not want anything to be said which is not approved by the Speaker.

SHRI VASANT SATHE: I further demand that the entire correspondence exchanged between the Prime Minister and the ex-Home Minister be placed on the Table of the House. I hope Government will come out with a definite reply.

(ii) DELAY IN ANNOUNCING NATIONAL POLICY ON RESERVATION OF POSTS IN SERVICES FOR BACKWARD CLASSES.

श्री हुकम देव नारायण यादव (मधुवनी) :
 उपाध्यक्ष जी, बिहार सरकार द्वारा विधान सभा में यह घोषणा की गई थी कि प्रथम अग्रेज, 1978 से सरकारी सेवाओं में पिछड़ी जातियों के लिये 26 प्रतिशत स्थान आरक्षित किया जाएगा। इस मामले को लेकर बिहार में कुछ छुट-पुट घटनाएँ घटीं तब केन्द्रीय सरकार ने इस मामले पर पुनर्बिचार करने के लिये बिहार सरकार से जायज किया और मामले को अपने अजीन ले लिया कि इस मामले पर एक राष्ट्रीय नीति तय की जाएगी। अभी तक इस पर निर्णय नहीं लिया जाना, काफी संकाओं को पैदा करता है। जनता पार्टी ने अपने चुनाव घोषणा पत्र में वायदा किया था कि काका कालेलकर आयोग की सिफारिशों को लागू करने के लिए पिछड़ी जातियों के लिए सरकारी सेवाओं में 25 से 33 प्रतिशत स्थान आरक्षित किया जाएगा, परन्तु अभी तक इस दिशा में किसी तरह की कार्यवाही नहीं की जा रही है और जहाँ बिहार सरकार द्वारा, जो जनता पार्टी की प्रादेशिक सरकारों में प्रथम सरकार है, 26 प्रतिशत आरक्षण की घोषणा कर दी गई, उसको केन्द्रीय सरकार के आदेश से स्थगित रखा गया है। इस के कारण समस्या उत्पन्न होती जा रही है। अतः सरकार तुरन्त इस दिशा में फैसला करे।

(iii) DEMILITARISATION OF INDIAN OCEAN.

SHRI DHIRENDRA NATH BASU (Katwa): Sir, the Indian Ocean should be a zone of peace and India and all the littoral countries and all political parties have appealed to the U.N. for making it a zone of peace. It is regretted that two Big powers—USA and Russia—are not coming for demilitarization on Indian Ocean. It appears that the recently concluded special disarmament session of the U.N. at New York has received only casual attention at the session. The emphasis appeared to be mainly on the numerous dangers posed by nuclear weapons. India has again reminded the Big Powers, particularly the USA and Russia of their talks on the Indian Ocean more than a year ago when their leaders, President Carter and Mr. Brezhnev had both spoken in terms of littoral States are understood to have joined India in appealing to the two Powers to go back to their earlier goal of total demilitarization. While nations of the area have no objection to the Big Powers enjoying the freedom of the seas for free passage for their ships through the Ocean, they would not like them to establish their military presence in the Ocean as a permanent feature. I am requesting the hon. Minister to make a statement in this connection.

(iv) REPORTED POOR PERFORMANCE OF CALCUTTA STATION OF ALL INDIA RADIO.

SHRI RAJ KRISHNA DAWN (Burdwan): Sir, the people of West Bengal cannot listen properly the radio programmes broadcast by Calcutta Station due to poor transmission system. Practically due to its poor and unreliable performance, it is impossible for the people of North Bengal to tune Calcutta Centre of All India Radio faithfully. As a result, people from various districts of West Bengal unintentionally are forced to listen to the programmes of the neighbouring countries like Bangladesh etc., for